

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 696/TT/2025

Subject : Petition for the determination-cum-truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for assets under the “Implementation of the 220 kV bays for RE generators and the 400/220 kV ICTs at Bikaner-II PS” in Northern Region.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PBTSL
Shri Angaru Naresh Kumar, PBTSL
Shri Vijay G, PBTSL
Shri Arjun Malhotra, PBTSL
Shri Yatin Kalra, PBTSL
Shri Ashish Alankar, PBTSL

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the hearing, the representative of the Petitioner submitted that the instant Petition has been filed for the determination-cum-truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.
3. After hearing, the Commission directed as under:
 - i. Issue notice to the Respondents;
 - ii. The Respondent(s) to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks, thereafter.
 - iii. The CTUIL is directed to furnish the following information, on an affidavit, within two (2) weeks:

- a) Details of the downstream system associated with the instant transmission assets;
 - b) Details of Stage-II connectivity granted to the RE generators associated with the transmission assets covered in the instant Petition;
 - c) The date of commencement of connectivity with respect to the various RE generators associated with the instant transmission scheme;
 - d) Whether the CTUIL has extended the SCOD of the transmission assets covered in the instant Petition, if so, submit supporting documents thereof;
 - e) The details of the bifurcation of the estimated completion cost intimated to the Petitioner with respect to the instant transmission project vide Office Memorandum (OM) dated 16.11.2021.
- iv. The Petitioner is directed to furnish the following information on an affidavit, within two (2) weeks:
- a) The instant transmission project was approved by CTUIL vide OM dated 16.11.2021. However, the Investment Approval (IA) for the project was accorded only on 22.8.2022. Accordingly, submit the reasons for the time gap of approximately nine months between the CTUIL approval and the grant of IA;
 - b) As per the CTUIL's OM dated 16.11.2021, the estimated cost of the instant transmission project was ₹7,000.00 lakh. However, the Petitioner accorded IA of ₹9,246.00 lakh, which is ₹2,246.00 lakh higher than the cost estimated by CTUIL. Submit the reasons for the increase in the approved capital cost over the CTUIL estimated cost, along with an item-wise cost comparison and detailed justification for each variation.
 - c) Reasons for the variation between the Awarded Cost and the Capital Cost claimed for the instant transmission project. Submit an item-wise cost comparison, along with detailed justification and supporting documentary evidence for each variation;
 - d) Asset-wise/work-wise details of the original scope of work, along with the estimated expenditure, liabilities recognized as payable at a future date, and works deferred for execution, forming the basis for the projected Additional Capital Expenditure (ACE) for the 2019–24 and 2024–29 tariff periods;
 - e) FORM-12 with respect to the transmission assets;

- f) Detailed justification for the time overrun with respect to each asset, along with the duly filled Form-12 and supporting documentary evidence indicating the reasons for the delay and its impact on the commissioning schedule;
- g) Applicable MAT Rate /Effective Tax Rate for the 2023-24 tariff period, along with supporting documents (Income Tax Returns / Assessment Orders, if any, in sealed cover) for claiming the MAT Rate /Effective Tax Rate;
- h) The Board Approval for obtaining the Inter Corporate Deposits from POWERGRID, along with the relevant loan documents, if any;
- i) Calculation of Notional IDC in a linked Excel Format.

4. The Petition will be listed for further hearing on **30.7.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)